

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 61/GT/2016**

Subject : Approval of tariff for the period from 1.4.2014 to 31.3.2019 and truing-up of tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited (GKEL) (3x350 MW).

Date of hearing : 25.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : GMR Kamalanga Energy Limited

Respondents : GRIDCO & 4 others

Parties present : Ms. Raveena Dhamija, Advocate, GKEL  
Ms. Catherine Ayallore, Advocate, GKEL  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

The learned counsel for the petitioner submitted that it may be granted permission to file its rejoinder to the reply/ written submissions filed by the respondent, GRIDCO. The learned counsel for the respondent pointed out that the petitioner had sufficient time to file its rejoinder and having failed to do so, the prayer may not be entertained. In response, the learned counsel for the petitioner submitted that the rejoinder will be limited to the additional grounds raised by the respondent and hence two weeks time may be granted by the Commission.

2. The Commission accepted the prayer and directed the petitioner to file its rejoinder as prayed for on or before 16.8.2017, with advance copy to the respondent, GRIDCO. Accordingly, the hearing of the petition was adjourned. No further extension of time shall be granted for any reason whatsoever.

3. Matter shall be listed for hearing on 31.8.2017.

By Order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Legal)

